ITEM NO.53 COURT NO.4 SECTION XII-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No.1547/2025

[Arising out of impugned final judgment and order dated 19-12-2024 in WA No. 711/2023 passed by the High Court of Andhra Pradesh at Amravati]

M/S. TARACHAND LOGISTIC SOLUTIONS LIMITED Petitioner(s)

VERSUS

THE STATE OF ANDHRA PRADESH & ORS. Respondent(s)

FOR ADMISSION and I.R.

Date : 09-04-2025 This petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) :Mr. Vijay Hansaria, Sr. Adv.
Mr. Sanjay Sarin, Adv.
Ms. Gagan Deep Kaur, Adv.
Mr. Dinkar Kalra, AOR

For Respondent(s) :Mr. Guntur Pramod Kumar, AOR
Ms. Prerna Singh, Adv.
Mr. Dhruv Yadav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Counter affidavit to be filed within four weeks.

Rejoinder affidavit, if any, be filed within two weeks thereafter.

List on 21st July, 2025.

Interim relief granted earlier by this Court will continue to operate till further orders.

Signature Not Verified
Digitally signed by KAVITA PAHUJA
Date: 2025.04.17 18:16:13 IST
Reason:

(KAVITA PAHUJA) (AVGV RAMU)
ASTT. REGISTRAR-cum-PS COURT MASTER (NSH)